

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6

CA 360/2023 (NEW CA) IN C.A.(CAA)/127(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **23.08.2023**

NAME OF THE PARTIES: **GAMMA PIZZAKRAFT PRIVATE**
LIMITED

Section 230(1) of the Companies Act, 2013 & Rule 11

ORDER

CA 360/2023

Mr. Ajit Singh Tawar, Ld. Counsel for the Applicant is present. The limited prayer in the present Company Application is for urgent hearing of the main Company Application bearing CA (CAA) No. 127 of 2022.

It is observed from the record that the above number Company Scheme Application is now already Ordered to be listed on Board on 25.08.2023. The New date assigned to the matter is less than a day; hence, we need not to pass any Order regarding preponement of date of hearing in the main Company Scheme

Application. Accordingly, the Company Application bearing CA No. 360 of 2023, is disposed of. Registry is directed to list Company Application bearing CA (CAA) No. 127 of 2022, on Board on 25.08.2023, as already directed.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**